

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:24

ANSWERED ON:10.08.2007

REVENUE FROM MRTP ACT

Rana Shri Kashi Ram; Vasava Shri Mansukhbhai D.

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether there is no review of revenue earned under Monopolies and Restrictive Trade Practices Act;
- (b) if so, the reasons therefor; and
- (c) the reaction of the Government thereto?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA)

(a) to (c) The Monopolies and Restrictive Trade Practices Act, 1969 does not provide for charging of any fees for filing of complaints. However, fees are charged only for supply of daily cause list to advocates, for supply of copies of final orders to persons other than parties, for supply of certified copies of the interim (docked) orders and for inspection of files by the parties.

No need has been felt for revision of these fees so far.